

West Bengal alone has been kept at the level of 2.8 lakhs of persons. I would say that this sentence alone is enough to show to us the inefficiency of the Rehabilitation Ministry. You know, Sir, when the refugees came from West Pakistan they were dispersed. Of course, you may say that there is no land for these refugees and there is no place where they can go to. But my friend was just now saying that they should not be sent to Bihar.

Shri Bhagwat Jha Azad (Purnea *cum* Santal Parganas): He did not say that.

Shri D. C. Sharma: Anyhow, what I mean to say is that the dispersal of the refugees from these camps should be taken away from the Rehabilitation Ministry and the work should be handed over to the Defence Ministry. I am sure the Defence Ministry will give a better account of itself than the Rehabilitation Ministry in dispersing these persons from the camps. I know there is a regular influx of refugees. My friend over there is laughing. Some people laugh when others cry.

Mr. Deputy-Speaker: But the time would not wait for anybody whether he laughs or cries.

Shri D. C. Sharma: I only want to stress that the Rehabilitation Ministry has failed to rehabilitate these refugees, to disperse them from the camps. I would again say that this work should be entrusted to the Defence Ministry, because I think the Defence Ministry is more able to cope with this kind of emergency work than the Rehabilitation Ministry.

I, therefore, think that this policy of the Rehabilitation Ministry to multiply the number of officers without getting a proportionate amount of work from them is a policy which is not going to do much good towards the relief and rehabilitation of the refugees.

BUSINESS OF THE HOUSE

Mr. Deputy-Speaker: The hon. Minister for Parliamentary Affairs will now make a statement.

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Sir, with your permission, I should like to announce a slight change in the order of business as set out in the Revised List of Business for today.

I would like to suggest that after the discussion on motions relating to modification in respect of Representation of the People (Conduct of Elections and Election Petition) Rules, 1956 (item 9 in the list), expected to be concluded before the end of the day today, item 13, namely, consideration of the Kerala State Legislature (Delegation of Powers) Bill be taken up. Thereafter, it is proposed to bring forward the Union Duties of Excise (Distribution) Amendment Bill. This will probably not be reached before tomorrow. As regards the Central Excises and Salt (Second Amendment) Bill, on account of its importance, it is proposed to put it down for consideration and passing at 2-30 P.M. tomorrow to be followed by the Territorial Councils Bill. I would like to make it clear that even if some work remains unfinished at 2-30 P.M. tomorrow, we shall interrupt that business and try to bring forward this Bill before the House at 2-30.

An Hon. Member: What is the time allotted for that?

Shri Satya Narayan Sinha: That has not yet been decided. The Business Advisory Committee is meeting tomorrow at 12-30.

I may also take this opportunity of announcing that discussion on Shri Kamath's motion on the floor and ceiling prices of Indian Cotton will be put down tomorrow at 6-30 P.M.

It is proposed, Sir, to issue a Revised List of Business for tomorrow accordingly.

Shri T. B. Vittal Rao (Khammam): What about my motion regarding the

[Shri T. B. Vittal Rao]

High-power Commission? I requested that it may be taken up early.

Shri Satya Narayan Sinha: That may be discussed on the Business Advisory Committee tomorrow.

Shri T. B. Vittal Rao: Even the time has been allotted for that; now it is only a question of giving priority.

DEMANDS FOR SUPPLEMENTARY GRANTS, 1956-57

Mr. Deputy-Speaker: Shri T. B. Vittal Rao may speak on his cut motion.

Shri Biren Dutt (Tripura West): Sir, may I put two questions?

Mr. Deputy-Speaker: I will allow him afterwards.

Shri T. B. Vittal Rao: Mr. Deputy-Speaker, Sir, I am speaking my cut motion No. 64 in Demand No. 141 relating to the Ministry of Transport, which deals with the immediate necessity of taking up the construction of a road bridge across river Tungabhadra at Kurnool. The Hingoli-Khandwa Rail link is likely to be completed by 1959. This would involve heavy pressure on the railway line from Secunderabad to Dronachallam with the result that the movement of goods or goods traffic will be greatly hampered. There are roads but this bridge at Kurnool across Tungabhadra should be taken up. I hear there was a provision made for it. I also read a statement of the former Chief Minister of Andhra who had said that they will commence construction of this bridge sometime in October. Later on, it was not done. When I put a question they gave me a very vague reply that it will be taken up. In view of the fact that we have to remove transport bottle-necks at every stage, I would request the hon. Minister to see that this road bridge across Tungabhadra at Kurnool is taken up immediately, otherwise we will have a terrible transport bottle-neck there.

Immediate necessity of taking up the construction of a road bridge across river Tungabhadra at Kurnool.

Shri T. B. Vittal Rao: I beg to move:

"That the demand for a supplementary grant of a sum not exceeding Rs. 2,50,00,000 in respect of 'Capital Outlay on Roads' be reduced by Rs. 100."

Mr. Deputy-Speaker: Cut motion moved:

"That the demand for a supplementary grant of a sum not exceeding Rs. 2,50,00,000 in respect of 'Capital Outlay on Roads' be reduced by Rs. 100."

Shri Biren Dutt: I want to know from the hon. Minister for Rehabilitation whether he has any idea about the Chakmaghat Camp in Tripura. There the contractors were advised to erect a camp temporarily, but they were not paid and, therefore, it was only half completed. In this jungle area where there are wild beasts 25,000 displaced persons have been put. Many of them are not paid any doles. There is no market place or anything like that. If they grumble the Superintendent of the camp beats them to death. Has the Minister got any information about this camp in Tripura? I want to know whether he has any idea to complete the construction of the camp and also to see that doles are regularly paid to them. It is said that these refugees, because they have no regular migration certificates, are meant to work in the construction of roads for the Rayma Serma scheme. Only when that scheme begins they will be allowed to work and earn their livelihood. As I said, they are not given any dole, rice or anything of that sort. They have to follow the Superintendent's orders in every walk of life. If they go out of the camp to earn something the Camp Superintendent beats them. One person along with his wife went to Talyamara, a nearby market, to earn something, and while they were returning...